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Indian Oil Corporation

*33. SHRI A. G. KULKARNI:† SHRI V. T. NAGFURE:

SHRIMATI VIMAL PUNJAB DESHMUKH:

SHRI VITHAL GADGIL:

SHRI B. S. SAVNEKAR:

SHRI PRANAB KUMAR MU-KHERJEE:

SHRI SITA RAM KESRI:

SHRI VENIGALLA SATYA-NARAYANA:

Will the Minister of PETROLEUM AND CHEMICALS/पदोलियम ग्रौर रसाय र मंत्री be pleased to state:

(a) whether the Commission inquiring into the alleged pipeline scandal involving the Indian Oil Corporation has since submitted its re-

(b) if so, the salient features of the report?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS/ वैदोलियम श्रीर रसायन मंत्रा-

स्य में उन मंत्री (SHRI DALBIR SINGH):

- (a) No Sir.
- (b) Does not arise.

SHRI A. G. KULKARNI: May 1 know whether it is a fact that, as made out in this House, the Takru Commission which is looking into the pipeline scandal was particularly asked to include in the terms of reference other points like delay in the laying of the pipeline and payments made to the foreign companies? May I know whether these points have been included and now the Takru been included and now the Commission is examining all these points? The other point is . . .

MR. CHAIRMAN: Kindly put only one question.

SHRI A. G. KULKARNI: other point is, it was reported that certain files before the Commission were missing. What is the nature of that complaint?

to Questions

SHRI DALBIR SINGH: Regarding the first question on extending the terms of reference of the Commission, I may read them out: "(1) To investigate the circumstances that caused considerable delay in the completion of Haldia-Barauni-Kan-pur pipeline project. (2) To investi-gate the circumstances which led to the continuation of Shri Nittoor Srinivasa Rao after his retirement as Vigilance Commissioner to enquire into the laying of Haldia-Barauni pipeline" There is one more, "whether any undue favour was shown by the Indian Refineries Limited or the Indian Oil Limited or the Government in connection with the award of the said contract and in connection with the execution of the Gauhati-Siliguri and Haldia-Barauni-Kanpur pipeline projects under the aforesaid contracts.

SHRI A. G. KULKARNI: My first question was whether these foreign companies and other firms such as Bechtels were included in the terms of reference.

SHRI P. C. SETHI: As far as Bechtels were concerned, they were included in the original terms of reference. Snam-sipem was not mentioned in the original terms of reference and therefore that has also been included now.

SHRI A. G. KULKARNI: It is now reported that apart from the dummy files, a third file has been found out in the garage of the Indian Oil Corporation. I would like to know whether the Government is aware how many files of such surreptitious nature are maintained by the IOC and whether the Government think that the entire gamut of inquiry should also include the working of the IOC itself.

SHRI P. C. SETHI: As far as the question of dummy files are concerned, according to the IOC the original file was not traceable and therefore a temporary file was maintained. But on account of a certain oversight, when the files were traced, these

[†]The question was actually asked on the floor of the House by Shri A. G. Kulkarni.

were not joined together. Further, the matter is sub judice before the Takru Commission itself. I would not, therefore, like to go into details. As regards finding another file in the garage, I have no information.

SHRI PRANAB KUMAR MUK-HERJEE: May I know from the hon. Minister whether it is a fact that Takru Commission has already taken 1½ years because of the non-cooperation of the Ministry? Whenever a file is called for by the Commission, the Ministry takes the plea of privilege and on as many as eight occasions the relevant files were not submitted to the Commission as a result of which the commission is not in a position to submit the report within the stipulated period.

May I also know from the Minister whether two other committees have been appointed to do the identical work—one headed by Shri Chari and the other headed by Shri Tandon, If so, what was the purpose for which these two committees were appoint-

SHRI P.C. SETHI: It is not correct that the government has not cooperated with the Commission in submitting files. As a matter of fact, as and when required, we have cooperated with the Commission and we have assisted the Commission in all possible manner.

As far as submission of files is concerned, Takru Commission has observed that the Ministry should file all the relevant files. According to us, we have filed all the relevant files. Later on when it was brought to our notice that there were some more files, we filed them subsequently. Therefore, it is not correct to say that the Commission's work was delayed. However, the fact remains that the Commission's term has been extended now upto February, 1972. Actually, the affidavit and other things by other concerned persons are being filed now and government has to file replies for which we have sought an extension of time till December. As far as filing of government replies is concerned, it will be over by 15th December.

As far as other committees are concerned, I would like to say that they are different. Takru Commission has been appointed to go into the entire aspect as suggested by the CPU. That Commission was to give a finding with regard to the prima facie charges against Shri Nayak. On the basis of the report submitted by Takru Commission, Shri Nayak was suspended and a departmental inquiry has been taken up against Shri Nayak and he has been removed from service. These are two separate matters and are taken up at different levels.

श्री सीताराम केसरी: सभापति जी, इडियन म्राइल कारपोरेशन के संबंध यें यह जो इन्क्वायरी कभीशन है, यह हम प्रक्सर देखते है कि बहुत सारे कमीशनों का टाइम बढ़ जाता है, जिसमें इस सरकार का बहुत पंसा खर्च होता है, तो हम मती महोदय स यह जानना चाहंगे कि स्रब सागे भी इसका टाइम बढेगा या फिर वही लास्ट डेट होगी जिस दिन भापका कमीशन रिपोर्ट देगा । दूसारी बात यह है कि इतने बड़े रैकेट में क्या कोई डाइरे-क्टर भी इन्वाल्ब्ड है ? ग्रौर तीसरी बात यह है कि . . .

श्री सभापति : नहीं, एक ही प्रश्न होगा।

श्री सीताराम केसरी : क्वेश्चन (बी), (सी), सर।

श्री सभापति : नही एक ही होगा।

श्री सीतारान केसरी: It is only one question, Sir.

श्री सभापति : यह (ए), (बी), (सी) में नहीं चलेगा।

SHRIMATI YASHODA REDDY: They are parts of the same question.

श्री सीताराम केसरी : तो मै श्रापसे (क), (ख), (ग) में पूछना चाहूगा। (ग) में मेरा यह पूछना है कि यह जो म्रापके यहां डाइरेक्टर प्राइवेट से था पब्लिक से लिए जाते है उनका क्या लाइफ-टाइम है। यह एक प्रश्न के तीन भाग हैं जिनका उत्तर मै माननीय मंत्री जी से चाहुगा।

श्री पी० सी० सेठी: सभापित महोदय, जहां तक टर्म के बढ़ाने का ताल्लुक है, हमारी तो कोशिश यही है श्रीर निवेदन भी यही है कमीशन से कि वह फरवरी 1972 तक अपनी रिपोर्ट दे दें, लेकिन अगर किसी वजह से उस काम को समय के भीतर पूरा नहीं कर पाए और टाइम के एक्सटेन्शन की मांग की गवरमेन्ट से, तो उस पर अवश्य विचार करेंगे, क्योंकि कमीशन की नियुक्ति इस लिए की गई है कि वह समय के भीतर रिपोर्ट दें।

जहां तक प्रश्न है कि इसमें किसका इन्वा-ल्वमेन्ट है, तो कमीशन इसीलिए बनाया गया कि इसकी जानकारी निकालेंगे कि कौन-कौन इन्वा-ल्ब्ड हैं।

जहां तक तीसरी बात का लाल्लुक है, नान-ग्राफिशल डाइरेक्टर्स का, उनमें 2 ही नान-ग्राफिशल डाइरेक्टर्स हैं। उसमें से 1 को ग्रभी एक ही साल हुग्रा है ग्रौर ग्रन्थ राय चौधरी चार-पांच साल से डाइरेक्टर हैं।

श्री सीताराम केसरी : कुल कितने डाइ-रेक्टर्स है ।

(Interruptions)

MR. CHAIRMAN: No other question, please.

श्री राजनारायण: सीताराम जी एक सवाल तो पूछ रहे हैं, श्राप उनको पूछने नहीं देते हैं। पूछ लेने दीजिये सीताराम जी को।

MR. CHAIRMAN: Yes, Mr. Chinai. SHRI BABUBHAI M. CHINAI: Sir, irrespective of the fact whether the report has been received or not, may I know from the Government whether they have drawn out any code of conduct for persons involved in such affairs and what steps the Government would take to take them to task? Otherwise, if you wait for 1½ years for the completion of the inquiry or for the report, the man goes away from the job also. In some cases, the suspension orders are made and the man goes away. Have the Government drawn any code of conduct pending the inquiry when the

Government can take any action against such persons?

SHRI P. C. SETHI: Sir, even when the inquiry is going on, action has been taken against the senior most officer. As far as the code of conduct is concerned, it is there in all the Ministries. But, in this particular case, with regard to the instructions and the rules to be followed with regard to the maintenance of the records and the contractual obligations, the matter was referred to the Bureau of Public Enterprises in the Ministry of Finance and they have also issued instructions and they are being followed.

श्री राजनारायण: श्रीमन्, हमारा एक व्यवस्था का प्रश्न है, सुन लीजिए। क्या सरकार सचमुच जो वास्तविक रोड स्राफ कन्डक्ट है, उसमें अपने उत्तर में पर्दा डालेगी?

श्री सभापति : नो, नो।

श्री राजनारायण : सरकार ने एक कोड बनाया है। उनको बताना चाहिए कि जिस पर ग्रारोप लगाया गया है, उसकी तरक्की होगी— जो भ्रष्टाचारी होगा उसकी उन्नति होगी।

MR. CHAIRMAN: No. This is no point of order.

श्री राजनारायण: ग्ररे, यही तो सरकार का कोड श्राफ कन्डक्ट है।

SHRI K. P. MALLIKARJUNUDU: Sir, if I am not wrong, the Takru Commission was appointed in August 1970 and was asked to submit its report within six months. May I know the reason for the inordinate delay? It is now stated that the Commission is expected to submit its report some time in 1972. I want to know what the reason is for this delay.

MR. CHAIRMAN: Thank you.

SHRI P. C. SETHI: Sir, the reason for this delay is that the inquiry is very comprehensive and the number of files and the documents involved are very high and the Commission asked from time to time for these documents to be filed which have been filed. Now, there are other parties who have filed their affidavits...

MR. CHAIRMAN: This you have already stated.

SHRI P. C. SETHI: ... and they have to be replied to by the Government. Hence the delay.

SHRI A. D. MANI: Sir, the Minister has stated that the preliminary report will be submitted by the Takru Commission on Shri Nayak's involvements in these transactions. One of the witnesses who appeared before this Commission made serious allegations against a large number of other officials, some of them belonging to the ICS and serving in very important positions. A man has gone on record saying that these people are involved in these scandals. Has the Government tried to find out through the CBI what their involvement in the scandal is?

Sir, my second point is this: Before this Commission, the Bechtel Corporation wanted their evidence to be taken in New York or California and they said they were not prepared to come here. Apart from what is happening before the Commission, they want the evidence to be taken there...

MR. CHAIRMAN: Please put your question.

SHRI A. D. MANI: May I ask whether this matter has been brought to the notice of the Government at Washington through our Embassy?

SHRI P. C. SETHI: No, Sir, this matter has not been brought to the notice of the Government at Washington through our Embassy. As regards the second question, this is the very subject matter of inquiry . . .

SHRI A. D. MANI: You are conducting the inquiry yourself . . .

MR. CHAIRMAN: Please listen.

SHRI P. C. SETHI: The Commission of Inquiry has been appointed to conduct an independent inquiry into the whole matter.

MR. CHAIRMAN: Mr. Arora. Very short question.

SHRI ARJUN ARORA: I shall put my question in not more than 150 words which are permitted in the Rules of Procedure...

(Interruptions)

May I know if the Government has any basis for belief that the inquiry will be completed by the end of February, 1972? Secondly, may I know if the Government has found out whether the Board of Directors of Indian Oil Corporation is taking an interest in this inquiry as a body corporate or each Director is free to do whatever he likes and works at cross purposes? And, thirdly...

MR. CHAIRMAN: No, please. Sit down. . .

(Interruptions)

SHRI ARJUN ARORA: These are not 150 words yet. But I obey you—as usual.

SHRI P. C. SETHI: Sir, as far as the completion of the inquiry by February 1972 is concerned, although I cannot definitely say, but it appears to me that in the way the proceedings are going on we will have to extend its term for some time more. It will depend on the position sometime in January. But it is certainly our earnest desire that the inquiry should be completed as early as possible.

With regard to the IOC's Board of Directors, the Board is certainly appearing before the Commission in order to assist them, because this being a Commission of Inquiry, everybody appearing before the Commission has to assist them. But one Director of the Board, Shri Arun Roy Chowdhury, in his individual capacity is also assisting the Commission according to the information that he has got available at his hand.

MR. CHAIRMAN: Dr. Bhai Mahavir. Last question. Very short question. डा० भाई महावीर : श्रीमन्, श्रभी मंत्री महोदय ने बनलाया कि गवर्नमेंट 15 दिसम्बर तक एफिडेविट फाइल करेगी, तो मै यह जानना चाहता हूं कि एफिडेविट फाइल करने का विचार किम दिन पैदा हुश्रा और गवर्नमेंट कितने अर्थे में एफिडेविट फाइल करने के फार्मेलिटी पूरी करेगी क्योंकि श्रादेश में उन्होंने एक महीने के बाद का समय बतलाया है।

दूसरी बात मैं यह जानना चाहता हू कि इस इन्क्वायरी में जिन जिन ग्रंधिकारियों को ससपँड किया गया है, उसके सम्बन्ध में मिनस्ट्री ने कोई इस तरह की नीति बनाई है या नहीं कि जब कोई इन्क्वायरी शुरु हो तो सरापेंशन ग्रावश्यक है या नहीं? कुछ ग्रधिकारियों के बारे में इन्क्वा-यरी होने के बाद उनको यहां पर बताया गया है, उनका ट्रान्सफर किया गया है ग्रीर उनके खिलाफ कोई ऐक्शन नहीं लिया गया क्योंकिइसके बारे में कहा जाता है कि इन्क्वायरी के रिजल्ट का इन्तजार है। गर्वनमेंट जब इस तरह के श्राफिसरों को समपेंड करती है या ट्रान्सफर करती है, तो इसके बारे में कोई नीति है या फिर जैसा सूझता है वैसा कर दिया जाता है ?

श्री पी० सी० सेठी: सभापित महोदय, जैमा सूझता है वैसा नही किया जाता है बिल्क जैसा स्रावस्थक होता है वैसा किया जाता है। इसके बाद प्रभन यह है कि जहां तक गवनंमेंट का एफिडेटिव फाइल करने का ताल्लुक है, गवनंभेंट की तरफ से पहिले भी फाइल किया जा नुका है। लेकिन चूकि श्री ग्रहण राय चौबरी ने ग्रपना एक एफिडेविट फाइल किया है जो काफी लम्बा चौड़ा है ग्रीर करीब 400 पेज का इफिडेविट है, ग्रतः स्कूटनी करने ग्रीर उसका उत्तर देने में कुछ समय लगना स्वाभाविक है। इसलिए इस एफिडेविट को देने के लिए गवनंमेंट ने समय गागा है ग्रीर इसका उत्तर देने समय जो गवर्नमट की ग्रीर में पहले एफीड विट दिया गया था जिसक बारे में कहा गया कि कास परपजेज है उसकी रिएग्जामिन किया जा

रहा है कि किस हद तक उसको देख कर नया स्टेटमेंट जो स्रब गवर्नमेंट की स्रोर से दिया जायगा उसमें दुरुस्ती या तरमीम की जा सकती है ।

जहां तक आफोर्मर्स का ताल्लुक हे आफासर्स के सस्पेशन के बारे में, उसके लिए टकरू कमीशन को कहा गया था कि इन्क्वायरी करके अमनी रिपोर्ट दें कि क्या एक्शन किस अफोसर के खिलाफ लिया जाय और उनकी रिपोर्ट के अनुसार इन्ववायरी के चलत श्री नाइक के खिलाफ कार्य-वाही की गई है।

बाढ़ तथा सूखाग्रस्त क्षेत्रों के लिये योजनाएं

* 34. श्री जगदम्बी प्रसाद यादव :†

श्री जगदीश प्रसद माथुरः

श्री सुन्दर सिंह भंडारी :

श्री लाल ग्राडवाणी:

श्री देवदत्त कुप्रार कीका <mark>भाई</mark> पटेल :

डा० भाई नहाबीर :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) इस वर्ष देश के बाढ़ तथा सूखे से प्रभावित क्षेत्रों के लिए कुल कितनी राशि निर्धारित की गई है; ग्रौर
- (ख) केंन्द्रीय सरकार द्वारा पिछले तीन वर्षों के दौरान बाद नियंत्रण तथा सूखें को समाप्त करने के लिए कितनी राणि व्यय की गई है?

[†]The question was actually asked on the floor of the House by Shri J. P. Yadav.